

10.67 करोड़ रुपये थी, और सम्भावित व्यय 10.90 करोड़ रुपये बताया गया है;

(ग) प्रश्न नहीं उठता ।

(घ) जब राज्य सरकार से विस्तृत सूचना उपलब्ध हो जायेगी, तो उसे सभा पटल पर रख दिया जायेगा ।

Flood Control Schemes in U.P.

3400. Shri. Vishwa Nath Pandey: Will the Minister of Irrigation and Power be pleased to state:

(a) the nature and extent of central assistance given to Uttar Pradesh Government for flood control schemes during 1965-66; and

(b) the names of the schemes for which the assistance was granted?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) A sum of Rs. 147.50 lakhs has been sanctioned to the Government of Uttar Pradesh as Central loan assistance for their flood control programme during 1965-66.

(b) The Central assistance is not for any specific scheme, but for the programme of flood control and drainage works taken up by the State Government during the year consisting of a large number of schemes for the construction of embankments, raising of marooned villages, protection of towns, river training works, etc.

Enquiry into Mundhra's holdings in U. K.

3410. Shri S. M. Banerjee:
Shri Vishwa Nath Pandey:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 440 on the 11th November, 1965 regarding enquiry into Mundhra's holdings in U.K. and state:

(a) whether it is a fact that Shri Hari Das Mundhra has got holding worth £10 lakhs in London in res-

pect of which an enquiry was held by the Company Law Administration and Enforcement Branch with the help of Scotland Yard;

(b) if so, how much expenditure has been incurred on the enquiry; and

(c) with what result?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (c). The matter is still under investigation and it would not be in public interest to disclose any details about this case at the present stage.

Use of river waters

3411. Shri P. R. Chakraverti: Will the Minister of Irrigation and Power be pleased to state:

(a) whether agreement has been reached between Rajasthan, U.P. and Punjab regarding the use of river waters;

(b) the terms of the agreement;

(c) whether the question relating to the distribution of the canals which feed Punjab territories from the Agra Canal has been settled; and

(d) whether Government have advised the State Governments concerned to set up a machinery for regular consultation and prompt settlement of disputes?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). The following broad decisions have been taken regarding the distribution of Ravi-Beas waters between Punjab and Rajasthan and utilisation of Krishnavati and Sahibi waters between Punjab and Rajasthan:

(I) 35 per cent of the total allocable Ravi and Beas waters will be given to Rajasthan both for Kharif and Rabi for the next year ending 31st March, 1967.

(II) The waters to be stored at Krishnavati dam in Rajasthan should be shared half and